GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

GUJARAT ACT NO. IV OF 1960.

THE GUJARAT CONTINGENCY FUND ACT, 1960.

(As modified upto the 31st October, 2008)

THE GUJARAT CONTINGENCY FUND ACT, 1960.

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GUJARAT ACT No. IV OF 1960.1*

[THE GUJARAT CONTINGENCY FUND ACT, 1960.]

[22nd September 1960]

- 1. Amended by Guj. 30 of 1961.
- 2. Amended by Guj. 3 of 1967.
- 3. Amended by Guj. 20 of 1969.
- 4. Amended by Guj. 10 of 1970.
- 5. Amended by Guj. 13 of 1984.
- 6. Amended by Guj. 1 of 1984.

An Act to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat.

WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat;

AND WHEREAS the Legislature of the State, by clause (2) of Article 207 and clause (2) of Article 283 of the Constitution of India, has been empowered by law to establish such Fund; It is hereby enacted in the Eleventh Year of the Republic of India as follows:

1. This Act may be called the Gujarat Contingency Fund Act, 1960.

Esablishment of the

State.

Contingency Fund of the

Short title.

- 2. There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State, into which shall he paid from and out of the Consolidated Fund of the State of Gujarat a sum of ²[two hundred crores of rupees].
- Custody of Contingency Fund and withdrawal

therefrom.

Secretary to the Government of Gujarat in the Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorization of such expenditure by the State Legislature under appropriations made by law.

The Contingency Fund of the State shall be held on behalf of the Governor by the

- Power to make rules.
- 4. For the purposes of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into, and withdraws of moneys from the Contingency Fund of the State.

Repeal of Gujarat Ordinance No. I of 1960.

5. The Gujarat Contingency Fund Ordinance, 1960, is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904, shall apply to such repeal as if that Ordinance were an enactment.

- 1. For Statement of Objects and Reasons, see Gujarat Government Gazette, 1960, Part V, p. 2.
- * This Act was assented to by the Governor on the 19th September, 1960.
- 2. These words were substituted for the words "fifty crores of rupees" by Guj. 1 of 1998, s. 2.

Bom. I of 1904. 3.